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CENTRAL ADMINISTRATIVE TRIBUNAL CALCUTTA BENCH

No. O.A. 350/01414/2015

Date of order: 24.9.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

Narayan Chandra Khutia,
Son of Late Haradhan Khutia,
Ex-Chowkidar, DOT Office Kolkata,
Aged about 75 years,
Vill. Ektal, P.O. Dumuria,
P.S. Jamboni,
Dist. - Paschim Medinipur,
Pin - 721 505.

.. Applicant

- V E R S U S -

1. Union of India,
Service through the Secretary,
Ministry of Telecommunication,
Sanchar Bhawan, Connaught Place,
Delhi - 110 001.
2. Secretary,
Department of Personnel & Training,
Loknayak Bhavan, Khan Market,
New Delhi - 110 003.
3. The Deputy General Manager (Mice),
BSNL, Eastern Telecom,
Telephone Kendra,
Second Floor, P-10,
New CIT Road,
Kolkata - 700 073.
4. Divisional Engineer (I/C),
Office of the Deputy General Manager
(Mice) BSNL, Eastern Telecom,
Telephone Kendra, Second Floor,
P-10, New CIT Road, Kolkata -700 073.

.. Respondents

For the Applicant : Mr. T.K. Biswas, Counsel

For the Respondents : Mr. S. Panda, Counsel

O R D E R (Oral)

Per Mr. G. Rajasuria, Judicial Member:

Heard Ld. Counsel for both sides.

2. This O.A. has been filed seeking the following reliefs:-

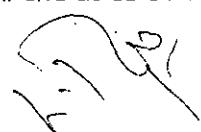
- "(a) Pass an order directing the respondents to consider to give financial benefit to the applicant for the promotion which is not given to the applicant during the service tenure of the applicant considering that the applicant has been retired from service within the stipulated period of time.
- (b) Call for the records of the instant case so that concessionable justice may therein be administered.
- (c) An interim order directing the respondents to take appropriate step to release the pension and other benefit payable to the applicant, pending disposal of the application.
- (d) Pass such other order or orders as Your Lordship may deem fit and proper."

3. Ld. Counsel for the applicant would submit that his client retired as a Chowkidar under the Telecom Department, Govt. of India in the year 1999. Even though certain pensionary benefits were given it was not given in full. Hence he made a representation to the BSNL which invoked no positive response. Hence he prays for a suitable direction.

4. On the contrary, Ld. Counsel for the respondents (BSNL/ETR) would invite the attention of this Court to the fact that before Lok Adalat the issue was raised. They also observed that if at all the applicant had any grievance he should seek redressal before the Department of Telecom, Govt. of India as he retired before BSNL having emerged in the picture.

5. Hence the following direction is given:

The applicant is given liberty to file a representation before the Department of Telecom, Govt. of India stating his grievance, whereupon the respondent authorities will consider and dispose of the representation preferably within three months from the date of receipt



of a copy of this order.

6. Ordered accordingly.

(Jaya Das Gupta)
MEMBER(A)

(G. Rajasuria)
MEMBER(J)

SP